

CENTRAL ELECTRICITY REGULATORY COMMISSION

Petition No .135/2011

Sub: Petition for remedies under Section 62 and 79 (1) (c) and (d) of the Electricity Act, 2003 read with Regulation 3 (12) (c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Regulations 24,111 to 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 as applicable to (a) Parbati-Koldam 400 kV (Quad) Moose Conductor) 2 x S/C transmission line and (b) Koldam-Ludhiana 400 kV D/C (Triple snowbird Conductor) transmission line.

Date of hearing : 11.10.2011

Coram : Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Parbati Koldam Transmission Company Limited

Respondents : BSES Rajdhani Power Limited & Others.

Parties present : 1. Shri Vishal Anand, Advocate , PKTCL
2. Shri S.Bhattacharya, PKTCL
3. Shri Sachin Datta, Advocate , NHPC
4. Shri Jitender Kumar Jha, NHPC
5. Shri Mukesh Gupta, NHPC
6. Shri R.Raina, NHPC
7. Shri S.Mital, PGCIL
8. Shri Mukesh Khanna, PGCIL
9. Shri C.K.Mondal, NTPC
10. Shri Ajay Dua, NTPC

Record of Proceedings

The learned counsel for the petitioner submitted that the reply filed by PGCIL was received on 10.10.2011. He accordingly, requested for two weeks time to file rejoinders to the reply of UPPCL and NHPC.

2. The Commission directed the petitioner to file rejoinders, on affidavit, with advance copy to the UPPCL and NHPC, latest by 25.10.2011.

3. The petition shall be listed for hearing on 17.11.2011.

SD/-
(T. Rout)
Joint Chief (Legal)